GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 76
TO BE ANSWERED ON 19.07.2021

INCLUSION OF SIX COMMUNITIES IN ST LIST

76. SHRI ABDUL KHALEQUE.:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Union Government is aware that Assam State Government had constituted a committee of ministers few years back to give Schedule Tribe status to six communities including Koch-Rajbongshi, Adivasi and Ahom;

(b) if so, the details of the composition of the committee;

(c) the number of meetings of the committee that were held;

(d) the details of the minutes of meeting in the floor of the house;

(e) whether Union Government has taken any decision on the basis of the recommendation of the Assam Government?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a): As per information received from the Government of Assam, a committee of Ministers was constituted by the then State Government of Assam on 14.01.2019.

(b): Composition of the committee is at **Annexure –I.**

(c): 11 meetings were held.

(d): Minutes of the meeting are at **Annexure –II**.

(e): No proposal based on the recommendations of the Committee have been received.

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Draft No. DFA/25647

Attachment:Annexure+I.pdf

DEPARTMENT FOR WELFARE OF PLAIN TRIBES & BACKWARD CLASSES
DISPUR ::::::GUWAHATI

অনুবন্ধ - ক
Annexure - I

ORDERS BY THE GOVERNOR
NOTIFICATION

Dated Dispur the 14th January, 2019

No. TAD/BC/774/2012/Pt./42 : In pursuance of Office Memorandum No. 9/3/2011-I (Pt.-I), Dtd-04-01-2019, issued by Ministry of Home Affairs, North Eastern Division, New Delhi, a Committee of Group of Ministers is constituted with the following members to examine and suggest on the different aspects of reservation of six (6) communities in the State.

1.	Dr. Himanta Biswa Sarma, Hon'ble Minister Finance, Health & FW etc.	Chairman
2.	Shri Chandan Brahma, Hon'ble Minister, WPT & BC, Tourism etc.	Convenor
3.	Shri Naba Kumar Doley, Hon'ble Minister of State (IC), P&RD etc	Member
4.	Shri Pallab Lochan Das, Hon'ble Minister of State (IC) Labour & Welfare etc.	Member
5.	Shri Topon Kumar Gogoi, Hon'ble Minister of State (IC) Power etc.	Member

The Committee to take necessary action on the following :-

1) Determine quantum of reservation for Six Communities in the State ;
2) Suggest revised quantum of reservation for OBCs after creation of a new ST category in Assam ;
3) Suggest measures ensuring full safeguard to protect the interests, rights and privileges of the existing Scheduled Tribes of Assam.

This issues with the approval of Hon'ble Chief Minister dtd. 13.01.2019 in File No. TAD/BC/774/2012/Pt.

Sd/-
(Smti. Binita Pegu, ACS)
Secretary to the Govt. of Assam,
WPT & BC Department, Dispur.

Memo. TAD/BC/774/2012/Pt./42-A
Dated Dispur the 14th January, 2019

Copy to.

1. P.S. to Hon'ble Chief Minister, Assam for kind information of Hon'ble Chief Minister, Assam
2. P.S. to Hon'ble Minister, Finance, Health & family Welfare etc. Deptt for information and kind appraisal of Hon'ble Minister.
3. P.S. to Hon'ble Minister, Tourism & WPT&BC Deptt. for information and kind appraisal of Hon'ble Minister.
4. P.S. to Hon'ble Minister of State (IC), Panchayat & Rural Development etc. Deptt for information and kind appraisal of Hon'ble Minister.
5. P.S. to Hon'ble Minister of State (IC), Labour & Welfare etc. Deptt for information and kind appraisal of Hon'ble Minister.
6. P.S. to Hon'ble Minister of State (IC), Power etc. Deptt for information and kind appraisal of Hon'ble Minister.
7. P.S. to Chief Secretary, Assam for kind information.
8. The Supdt., Assam Govt. Press, Bamunimaidam. He is requested to take necessary action to for notification in the next issue of Gazette.

By order etc.,

14/1/19
Secretary to the Govt. of Assam,
WPT & BC Department, Dispur.

(98)

GOVERNMENT OF ASSAM
DEPARTMENT FOR WELFARE OF PLAIN TRIBES & BACKWARD CLASSES
DISPUR :::::::GUWAHATI

ORDERS BY THE GOVERNOR
NOTIFICATION

Dated Dispur the 18th November, 2019

No. TAD/BC/774/2012/Pt./98 : In Partial modification of the Notification No. TAD/BC/774/2012/Pt/42 dated 14-02-2019, the Committee of Group of Ministers is reconstituted with the following new members to examine and suggest on the different aspects of reservation of six (6) communities in the State in place of Shri Pallab Lochan Das, Ex-Hon'ble Minister of State (IC) Labour & Welfare etc. and Shri Topon Kumar Gogoi, Ex-Hon'ble Minister of State (IC) Power etc.

1. **Shri Phani Bhusan Choudhury**, Hon'ble Minister, Food, Civil Supplies and Consumer Affairs, etc. — Member
2. **Shri Atul Bora**, Hon'ble Minister, Agriculture, etc. — Member

This issues with the approval of Hon'ble Chief Minister dtd. 22.10.2019 in File No. TAD/BC/774/2012/Pt.

Sd/(Dr. M. Angamuthu, IAS)
Commissioner & Secretary to the Govt. of Assam,
WPT & BC Department, Dispur.

Memo. No. TAD/BC/774/2012/Pt./98 - A Dated Dispur the 18th November, 2019

Copy to:

1. P.S. to Hon'ble Chief Minister, Assam for kind information of Hon'ble Chief Minister, Assam
2. P.S. to Hon'ble Minister, Finance, Health & Family Welfare etc. Deptt for information and kind appraisal of Hon'ble Minister.
3. P.S. to Hon'ble Minister, Tourism & WPT&BC Deptt. for information and kind appraisal of Hon'ble Minister.
4. P.S to Hon'ble Minister of State (IC), Panchayat & Rural Development etc. for information and kind appraisal of Hon'ble Minister.
5. P.S to Hon'ble Minister of State (IC), Food, Civil Supplies and Consumer Affairs, etc. for information and kind appraisal of Hon'ble Minister
6. P.S to Hon'ble Minister of State (IC), Agriculture, etc. for information and for kind appraisal of Hon'ble Minister
7. P.S. to Chief Secretary to the Govt. of Assam, Assam.
8. The Supdt., Assam Govt. Press, Bamunimaidam. He is requested to take necessary action to for notification in the next issue of Gazette.

By order etc.,

18/11/2019

Deputy Secretary to the Govt. of Assam,
WPT & BC Department, Dispur.

অনুবন্ধ 'ম' Annexure - I

MINUTES OF THE MEETINF OF GROUP OF MINISTERS HELD ON 20.01.2019 AT 10.00 AM IN THE CONFERECE HALL OF THE HON'BLE FINANCE MINISTER, FINANCE ETC. IN THE LOCK "E", 3rd FLOOR, JANATA BHAWAN, DISPUR.

Annexure - II

Members/Officers Present : As per Annexure – I.

The meeting was presided over by Dr. Himanta Biswa Sarma, Minster, Finance etc. and attended by other Members of the Group of Ministers alongwith all senior Government officials of the WPT&BC Department.

At the outset, the Chairman, Committee of Group of Minutes welcomed all the Members present and spoke in brief about the OM No. 9/3/2011-I (PC-I) Dated. 4.1.2019 issued by the Ministry of Home Affairs, Govt. of India, NEC Division, New Delhi and Notification issued by Govt. of Assam vide No. TAD/BC/774/2012/Pt/42 Dated.14-01-2019.

As per term of reference, the Committee shall to make necessary recommendations on the following points:

a. Determine quantum of reservation for the six communities in the State.
b. Suggest revised quantum of reservation for OBC in Assam.
c. Suggest measures for safeguarding of interests of existing tribes in the State of Assam after holding consultation with stakeholders.

After detail discussion, the following decisions were taken as follow:

1. Commissioner & Secretary to the govt. of Assam, WPT & BC Department shall collect the population data of the six (6) communities from RGI and AIRT&SC within 10 days.
2. Necessary action shall be taken by the WPT & BC Department for preparation of list of communities left behind in the OBC list.
3. To seek suggestion and feedback from BTC and Six Autonomous Councils in writing by 31st January, 2019 on the matter on quantum of reservation to six(6) Communities and necessary safeguards for existing ST(Plain) communities of Assam.
4. To hold meetings with various Stakeholders as per schedule given below:

I.	28.1.2019:	Meeting with Coordination Committee of the Tribal Organisations of Assam.
II.	29.1.2019	Discussion with officials of BTC.
III.	30.1.2019	Meeting with officials of Autonomous Councils.
IV.	1 & 2 Feb.19	Meeting with representatives of 5 communities i.e. Tai-Ahom, Moran, Matak, Chutia & Koch-Rajbongshi
V.	3rd Feb. 19	Meeting with Tea & Ex Tea Garden Tribes officials.
VI.	4th Feb. 19	Discussion with left over communities in the OBC list.

The meeting ended with vote of thanks from the Chair.

Sd/-
(Dr. Himanta Biswa Sarma)
Minister, Finance etc. &
Chairman, Group of Ministers.

Memo No. TAD/BC/774/2012/Pt/45
Copy to:
Members present in the meeting.

Dated Dispur the 24th January, 2019

By orders etc.

Deputy Secretay to the Govt. of Assam,
WPT & BC Department.

Annexure -

MINUTES OF THE MEETING HELD BY THE COMMITTEE OF GROUP OF MINISTERS WITH REPRESENTATIVE OF THE COORDINATION COMMITTEE OF TRIBAL ORGANIZATIONS OF ASSAM.

Dated: 28-01-2019

Venue: CONFERENCE HALL, FINANCE DEPARTMENT "F" BLOCK, GROUND FLOOR.

Member present: As per Annexure 1.

The meeting was presided over by Dr. Himanta Biswa Sarma, Minister, Finance, Health & Family Welfare Department etc. and Chairman, Committee of group of Ministers to study the quantum of reservation to six communities demanding ST status.

At the outset, Chairman welcomed all present in the meeting. After introduction by representatives of various tribal organizations, Chairman spoke in brief about the agenda of the meeting.

Chairman informed that the Assam Legislative Assembly has on 5th August, 2014 unanimously adopted and approved inclusion of 6(six) communities of Assam. again on 8th April, 2005, Assam Legislative Assembly recommended inclusion of 42 nos. of Tea Tribes and Ex-Tea Garden tribes in the ST (P) list of Assam. Koch Rajbongshi community has enlisted as ST (P) in the year 1996 though ordinance but the ordinance lapsed in 1996.

He informed that RGI and National Commission for ST (NCST) has now cleared proposal for granting Status to the six (6) communities. Accordingly, the Union Cabinet has also approved the decision taken by the committee constituted by Ministry of Home Affairs and process for amendment of the Constitution ST order.

Accordingly, State Govt. has constituted this Committee to examine and make recommendation on quantum of reservation for the six (6) communities, suggested revised quantum for reservation for OBCs in Assam and measures for safeguarding the interest of the existing tribes.

The Committee held their first meeting on 20-12-2018 and decided to hold discussion with all stakeholders in order to do away all apprehension of exciting ST(P) population. Chairman informed that the quantum of reservation for the six communities will be provided by curving out of the existing OBC reservation of 27% and form a separate group of ST (New).

He informed that political rights under the Karbi Anglong Autunomous Council and Dima Hasao Autonomous Council will not be affected as ST(H) are the notified class in the two hill Autonomous Councils.

Similarly, under BTC, all seats will be kept reserved to all ST(P). necessary amendment may be made by notifying ST(P) as the enlisted community for BTC. To accommodate the six (6) communities under ST (New) seat of BTC may be increased.

Similarly, all seats under the six (6) Autonomous Council will be kept reserved for ST(P).

However, the Chairman informed that interest of existing STs will be affected on three (3) issues namely representation in Lok Sabha and assembly seats, Central Govt. jobs and central educational institutions.

Taking part in the discussion, Chief Coordinator, CCTOA said that if the majority an advance community of OBC are granted ST status, it shall destroy and exterminate that existing ST of Assam. It will eliminate representation of existing ST in Lok Sabha and State Assembly.

Though State Govt. proposes to enlist the six (6) communities as ST (New), the existing ST has not have assessed to higher education and jobs under Central Govt. As such, they requested to withdraw the constitution ST order (amendment) Bill, 20019 immediately to safeguard the constitutional right to ST of Assam in particular and of India in general. Further they demanded that adequate Govt. support to be given to six (6) OBC communities within their own reservation instead of granting them ST status.

Further, they requested to convene a tripartite talk with Union Home Minister, Chief Minister of Assam and CCTOA before the next Parliament session.

After detailed discussion it was decided to hold another round of discussion with the tribal organization and take up with Central Govt. for holding tripartite meeting with the existing ST(P) communities.

The meeting ended with vote of thanks from the Chair.

Chairman
Committee of Group of Ministers.

Annexure-1

MINUTES OF THE MEETING HELD BY THE COMMITTEE OF GROUP OF MINISTERS WITH **Mattak** Community

Dated: 04-02-2019

Venue: Conference room, Finance Deptt., Block-F, Ground Floor.

Member present: As per Annexure 1.

The meeting was presided over by Dr. Himanta Biswa Sarma, Minister, Finance, Health & Family Welfare Department etc. and Chairman, Committee of group of Ministers to study the quantum of reservation to six communities demanding ST status.

At the outset, Chairman welcomed all present in the meeting. After introduction by representatives of various tribal organizations, Chairman spoke in brief about the agenda of the meeting.

Chairman informed that the Assam Legislative Assembly has on 5th August, 2014 unanimously adopted and approved inclusion of 6(six) communities of Assam. again on 8th April, 2005, Assam Legislative Assembly recommended inclusion of 42 nos. of Tea Tribes and Ex-Tea Garden tribes in the ST (P) list of Assam. Koch Rajbongshi community has enlisted as ST (P) in the year 1996 though ordinance but the ordinance lapsed in 1996.

He informed that RGI and National Commission for ST (NCST) has now cleared proposal for granting Status to the six (6) communities. Accordingly, the Union Cabinet has also approved the decision taken by the committee constituted by Ministry of Home Affairs and process for amendment of the Constitution ST order.

Accordingly, State Govt. has constituted this Committee to examine and make recommendation on quantum of reservation for the six (6) communities, suggested revised quantum for reservation for OBCs in Assam and measures for safeguarding the interest of the existing tribes.

The Committee held their first meeting on 20-01-2019 and decided to hold discussion with all stakeholders in order to do away all apprehension of exciting ST(P) population. Chairman informed that the quantum of reservation for the six communities will be provided by curving out of the existing OBC reservation of 27% and form a separate group of ST(New).

He informed that political rights under the Karbi Anglong Autunomous Council and Dima Hasao Autonomous Council will not be affected as ST(H) are the notified class in the two hill Autonomous Councils.

Similarly, under BTC, all seats will be kept reserved to all ST(P). necessary amendment may be made by notifying ST(P) as the enlisted community for BTC. To accommodate the six (6) communities under ST (New) seat of BTC may be increased.

Similarly, all seats under the six (6) Autonomous Council will be kept reserved for ST(P).

However, the Chairman informed that interest of existing STs will be affected on three (3) issues namely representation in Lok Sabha and assembly seats, Central Govt. jobs and central educational institutions.

Taking part in the discussion the representative of Mattak community thanked the State Govt. for their sincere efforts for fulfilling the long pending demand of the community. They have accepted the condition narrated by the Chairman of the Group of Ministers. However, they prayed to give separate reservation for Mattak in education sector and Govt. Service and fix the quantum of reservation in respect to the population of the community separately. But Hon'ble chairman has clarified that the sub-categorization of the group cannot be allowed.

After detailed discussion it was decided to hold another round of discussion with the organization of the Mattak community and take up with Central Govt. for further course of action.

Meeting ended with vote of thanks from the chair.

Chairman
Committee of Group of Ministers

Annexure - I

MINUTES OF THE MEETING HELD BY THE COMMITTEE OF GROUP OF MINISTERS WITH **Moran** COMMUNITY

Dated: 04-02-2019

Venue: Conference room, Finance Deptt., Block-F, Ground Floor.

Member present: As per Annexure 1.

The meeting was presided over by Dr. Himanta Biswa Sarma, Minister, Finance, Health & Family Welfare Department etc. and Chairman, Committee of group of Ministers to study the quantum of reservation to six communities demanding ST status.

At the outset, Chairman welcomed all present in the meeting. After introduction by representatives of various tribal organizations, Chairman spoke in brief about the agenda of the meeting.

Chairman informed that the Assam Legislative Assembly has on 5th August, 2014 unanimously adopted and approved inclusion of 6(six) communities of Assam. again on 8th April, 2005, Assam Legislative Assembly recommended inclusion of 42 nos. of Tea Tribes and Ex-Tea Garden tribes in the ST (P) list of Assam. Koch Rajbongshi community has enlisted as ST (P) in the year 1996 though ordinance but the ordinance lapsed in 1996.

He informed that RGI and National Commission for ST (NCST) has now cleared proposal for granting Status to the six (6) communities. Accordingly, the Union Cabinet has also approved the decision taken by the committee constituted by Ministry of Home Affairs and process for amendment of the Constitution ST order.

Accordingly, State Govt. has constituted this Committee to examine and make recommendation on quantum of reservation for the six (6) communities, suggested revised quantum for reservation for OBCs in Assam and measures for safeguarding the interest of the existing tribes.

The Committee held their first meeting on 20-01-2019 and decided to hold discussion with all stakeholders in order to do away all apprehension of exciting ST(P) population. Chairman informed that the quantum of reservation for the six communities will be provided by curving out of the existing OBC reservation of 27% and form a separate group of ST(New).

He informed that political rights under the Karbi Anglong Autunomous Council and Dima Hasao Autonomous Council will not be affected as ST(H) are the notified class in the two hill Autonomous Councils.

Similarly, under BTC, all seats will be kept reserved to all ST(P). necessary amendment may be made by notifying ST(P) as the enlisted community for BTC. To accommodate the six (6) communities under ST (New) seat of BTC may be increased.

Similarly, all seats under the six (6) Autonomous Council will be kept reserved for ST(P).

However, the Chairman informed that interest of existing STs will be affected on three (3) issues namely representation in Lok Sabha and assembly seats, Central Govt. jobs and central educational institutions.

Taking part in the discussion the representative of Moran community thanked the State Govt. for their sincere efforts for fulfilling the long pending demand of the community. They have accepted the condition narrated by the Chairman of the Group of Ministers. However, they demanded for separate reservation for Moran in education sector and Govt. Service and fix the quantum of reservation in respect to the population of the community separately. But Hon'ble chairman has clarified that the sub-categorization of the group cannot be allowed.

After detailed discussion it was decided to hold another round of discussion with the organization of the Moran community and take up with Central Govt. for further course of action.

Meeting ended with vote of thanks from the chair.

Chairman
Committee of Group of Ministers

Annexure-I

MINUTES OF THE MEETING HELD BY THE COMMITTEE OF GROUP OF MINISTERS WITH **Chutia** COMMUNITY

Dated: 04-02-2019

Venue: Conference room, Finance Deptt., Block-F, Ground Floor.

Member present: As per Annexure 1.

The meeting was presided over by Dr. Himanta Biswa Sarma, Minister, Finance, Health & Family Welfare Department etc. and Chairman, Committee of group of Ministers to study the quantum of reservation to six communities demanding ST status.

At the outset, Chairman welcomed all present in the meeting. After introduction by representatives of various tribal organizations, Chairman spoke in brief about the agenda of the meeting.

Chairman informed that the Assam Legislative Assembly has on 5th August, 2014 unanimously adopted and approved inclusion of 6(six) communities of Assam. again on 8th April, 2005, Assam Legislative Assembly recommended inclusion of 42 nos. of Tea Tribes and Ex-Tea Garden tribes in the ST (P) list of Assam. Koch Rajbongshi community has enlisted as ST (P) in the year 1996 though ordinance but the ordinance lapsed in 1996.

He informed that RGI and National Commission for ST (NCST) has now cleared proposal for granting Status to the six (6) communities. Accordingly, the Union Cabinet has also approved the decision taken by the committee constituted by Ministry of Home Affairs and process for amendment of the Constitution ST order.

Accordingly, State Govt. has constituted this Committee to examine and make recommendation on quantum of reservation for the six (6) communities, suggested revised quantum for reservation for OBCs in Assam and measures for safeguarding the interest of the existing tribes.

The Committee held their first meeting on 20-01-2019 and decided to hold discussion with all stakeholders in order to do away all apprehension of exciting ST(P) population. Chairman informed that the quantum of reservation for the six communities will be provided by curving out of the existing OBC reservation of 27% and form a separate group of ST(New).

He informed that political rights under the Karbi Anglong Autunomous Council and Dima Hasao Autonomous Council will not be affected as ST(H) are the notified class in the two hill Autonomous Councils.

Similarly, under BTC, all seats will be kept reserved to all ST(P). necessary amendment may be made by notifying ST(P) as the enlisted community for BTC. To accommodate the six (6) communities under ST (New) seat of BTC may be increased.

Similarly, all seats under the six (6) Autonomous Council will be kept reserved for ST(P).

However, the Chairman informed that interest of existing STs will be affected on three (3) issues namely representation in Lok Sabha and assembly

Taking part in the discussion the representative of Chutia community thanked the State Govt. for their sincere efforts for fulfilling the long pending demand of the community. They have accepted the condition narrated by the Chairman of the Group of Ministers. However, they demanded for separate reservation for Chutia in education sector and Govt. Service and fix the quantum of reservation in respect to the population of the community separately. However, Hon'ble chairman has clarified that the sub-categorization of the group cannot be allowed.

After detailed discussion it was decided to hold another round of discussion with the organization of the Chutia community and take up with Central Govt. for further course of action.

Meeting ended with vote of thanks from the chair.

Chairman
Committee of Group of Ministers

Annexure-I

MINUTES OF THE MEETING HELD BY THE COMMITTEE OF GROUP OF MINISTERS WITH ***Tai Ahom*** COMMUNITY

Dated: 01-02-2019

Venue: Conference room, Finance Deptt., Block-F, Ground Floor.

Member present: As per Annexure 1.

The meeting was presided over by Dr. Himanta Biswa Sarma, Minister, Finance, Health & Family Welfare Department etc. and Chairman, Committee of group of Ministers to study the quantum of reservation to six communities demanding ST status.

At the outset, Chairman welcomed all present in the meeting. After introduction by representatives of various tribal organizations, Chairman spoke in brief about the agenda of the meeting.

Chairman informed that the Assam Legislative Assembly has on 5th August, 2014 unanimously adopted and approved inclusion of 6(six) communities of Assam. again on 8th April, 2005, Assam Legislative Assembly recommended inclusion of 42 nos. of Tea Tribes and Ex-Tea Garden tribes in the ST (P) list of Assam. Koch Rajbongshi community has enlisted as ST (P) in the year 1996 though ordinance but the ordinance lapsed in 1996.

He informed that RGI and National Commission for ST (NCST) has now cleared proposal for granting Status to the six (6) communities. Accordingly, the Union Cabinet has also approved the decision taken by the committee constituted by Ministry of Home Affairs and process for amendment of the Constitution ST order.

Accordingly, State Govt. has constituted this Committee to examine and make recommendation on quantum of reservation for the six (6) communities, suggested revised quantum for reservation for OBCs in Assam and measures for safeguarding the interest of the existing tribes.

The Committee held their first meeting on 20-01-2019 and decided to hold discussion with all stakeholders in order to do away all apprehension of exciting ST(P) population. Chairman informed that the quantum of reservation for the six communities will be provided by curving out of the existing OBC reservation of 27% and form a separate group of ST(New).

He informed that political rights under the Karbi Anglong Autunomous Council and Dima Hasao Autonomous Council will not be affected as ST(H) are the notified class in the two hill Autonomous Councils.

Similarly, under BTC, all seats will be kept reserved to all ST(P). necessary amendment may be made by notifying ST(P) as the enlisted community for BTC. To accommodate the six (6) communities under ST (New) seat of BTC may be increased.

Similarly, all seats under the six (6) Autonomous Council will be kept reserved for ST(P).

However, the Chairman informed that interest of existing STs will be affected on three (3) issues namely representation in Lok Sabha and assembly seats, Central Govt. jobs and central educational institutions.

Taking part in the discussion the representative of Tai Ahom community thanked the State Govt. for their sincere efforts for fulfilling the long pending demand of the community. They have accepted the condition narrated by the Chairman of the Group of Ministers. However, they suggested that quantum of reservation should be fixed based on the population of the community. In this connection, Hon'ble chairman clarified that the sub-categorization of the group cannot be allowed.

After detailed discussion it was decided to hold another round of discussion with the organization of the Tai-Ahom community and take up with Central Govt. for further course of action.

Meeting ended with vote of thanks from the chair.

Chairman
Committee of Group of Ministers

Annexure-I

MINUTES OF THE MEETING HELD BY THE COMMITTEE OF GROUP OF MINISTERS WITH **Tea Tribes Community**

Dated: 06-02-2019

Venue: Conference room, Finance Deptt., Block-F, Ground Floor.

Member present: As per Annexure 1.

The meeting was presided over by Dr. Himanta Biswa Sarma, Minister, Finance, Health & Family Welfare Department etc. and Chairman, Committee of group of Ministers to study the quantum of reservation to six communities demanding ST status.

At the outset, Chairman welcomed all present in the meeting. After introduction by representatives of various tribal organizations, Chairman spoke in brief about the agenda of the meeting.

Chairman informed that the Assam Legislative Assembly has on 5th August, 2014 unanimously adopted and approved inclusion of 6(six) communities of Assam. again on 8th April, 2005, Assam Legislative Assembly recommended inclusion of 42 nos. of Tea Tribes and Ex-Tea Garden tribes in the ST (P) list of Assam. Koch Rajbongshi community has enlisted as ST (P) in the year 1996 though ordinance but the ordinance lapsed in 1996.

He informed that RGI and National Commission for ST (NCST) has now cleared proposal for granting Status to the six (6) communities. Accordingly, the Union Cabinet has also approved the decision taken by the committee constituted by Ministry of Home Affairs and process for amendment of the Constitution ST order.

Accordingly, State Govt. has constituted this Committee to examine and make recommendation on quantum of reservation for the six (6) communities, suggested revised quantum for reservation for OBCs in Assam and measures for safeguarding the interest of the existing tribes.

The Committee held their first meeting on 20-01-2019 and decided to hold discussion with all stakeholders in order to do away all apprehension of exciting ST(P) population. Chairman informed that the quantum of reservation for the six communities will be provided by curving out of the existing OBC reservation of 27% and form a separate group of ST(New).

He informed that political rights under the Karbi Anglong Autunomous Council and Dima Hasao Autonomous Council will not be affected as ST(H) are the notified class in the two hill Autonomous Councils.

Similarly, under BTC, all seats will be kept reserved to all ST(P). necessary amendment may be made by notifying ST(P) as the enlisted community for BTC. To accommodate the six (6) communities under ST (New) seat of BTC may be increased.

Similarly, all seats under the six (6) Autonomous Council will be kept reserved for ST(P).

However, the Chairman informed that interest of existing STs will be affected on three (3) issues namely representation in Lok Sabha and assembly seats, Central Govt. jobs and central educational institutions.

Hon'ble Chairman has also stated that although, there are as many as 98 nos. of Tea Tribes communities living in Assam, the Expert Committee constituted by the Govt. has recommended only 36 nos. of Tea Tribes Communities for enlisting in the ST list of Assam.

Taking part in the discussion, the representatives of Tea Tribes communities expressed their views that recommendation of Expert Committee was not acceptable, as many genuine Tea Tribes were excluded from the list. They urged upon the Committee to re-examine the recommendation made by the State Govt. and consider all the communities for enlisting in ST list of Assam.

After detailed discussion it was decided to hold another round of discussion with the organization of the Tea Tribes Communities and take up with Central Govt. for further course of action.

Meeting ended with vote of thanks from the chair.

Chairman
Committee of Group of Ministers

Annexure-I

MINUTES OF THE MEETING HELD BY THE COMMITTEE OF GROUP OF MINISTERS WITH KOCH RAJBONGSHI COMMUNITY

Dated: 01-02-2019

Venue: Conference room, Finance Deptt., Block-F, Ground Floor.

Member present: As per Annexure 1.

The meeting was presided over by Dr. Himanta Biswa Sarma, Minister, Finance, Health & Family Welfare Department etc. and Chairman, Committee of group of Ministers to study the quantum of reservation to six communities demanding ST status.

At the outset, Chairman welcomed all present in the meeting. After introduction by representatives of various tribal organizations, Chairman spoke in brief about the agenda of the meeting.

Chairman informed that the Assam Legislative Assembly has on 5th August, 2014 unanimously adopted and approved inclusion of 6(six) communities of Assam. again on 8th April, 2005, Assam Legislative Assembly recommended inclusion of 42 nos. of Tea Tribes and Ex-Tea Garden tribes in the ST (P) list of Assam. Koch Rajbongshi community has enlisted as ST (P) in the year 1996 though ordinance but the ordinance lapsed in 1996.

He informed that RGI and National Commission for ST (NCST) has now cleared proposal for granting Status to the six (6) communities. Accordingly, the Union Cabinet has also approved the decision taken by the committee constituted by Ministry of Home Affairs and process for amendment of the Constitution ST order.

Accordingly, State Govt. has constituted this Committee to examine and make recommendation on quantum of reservation for the six (6) communities, suggested revised quantum for reservation for OBCs in Assam and measures for safeguarding the interest of the existing tribes.

The Committee held their first meeting on 20-01-2019 and decided to hold discussion with all stakeholders in order to do away all apprehension of exciting ST(P) population. Chairman informed that the quantum of reservation for the six communities will be provided by curving out of the existing OBC reservation of 27% and form a separate group of ST(New).

He informed that political rights under the Karbi Anglong Autunomous Council and Dima Hasao Autonomous Council will not be affected as ST(H) are the notified class in the two hill Autonomous Councils.

Similarly, under BTC, all seats will be kept reserved to all ST(P). necessary amendment may be made by notifying ST(P) as the enlisted community for BTC. To accommodate the six (6) communities under ST (New) seat of BTC may be increased.

Similarly, all seats under the six (6) Autonomous Council will be kept reserved for ST(P).

However, the Chairman informed that interest of existing STs will be affected on three (3) issues namely representation in Lok Sabha and assembly seats, Central Govt. jobs and central educational institutions.

Taking part in the discussion the representative of Koch Rajbongshi community thanked the State Govt. for their sincere efforts for fulfilling the long pending demand of the community. They have accepted the condition narrated by the Chairman of the Group of Ministers. However, Shri Biswajit Ray, Convenor of AKRSU submitted that the quantum of reservation should be fixed in respect to the population of six communities and the enlisting in ST (P) list would be as Koch Rajbongshi. The representative has also said that state govt. should ensure that the reservation of seats of new ST for other autonomous council (other than BTC and Hill Autonomous Council) will be created. The representative of Koch Community has then raised that the population of Koch Community are more than the Rajbongshi Community and separate entry may be granted for Koch Community.

After detailed discussion it was decided to hold another round of discussion with the organization of the Koch Rajbongshi community and take up with Central Govt. for further course of action.

Meeting ended with vote of thanks from the chair.

Chairman
Committee of Group of Ministers

Annexure-I

MINUTES OF THE MEETING HELD BY THE COMMITTEE OF GROUP OF MINISTERS WITH ***Indigenous Tribal Sahitya Sabha***

Dated: 07-02-2019

Venue: Conference room, Finance Deptt., Block-F, Ground Floor.

Member present: As per Annexure 1.

The meeting was presided over by Dr. Himanta Biswa Sarma, Minister, Finance, Health & Family Welfare Department etc. and Chairman, Committee of group of Ministers to study the quantum of reservation to six communities demanding ST status.

At the outset, Chairman welcomed all present in the meeting. After introduction by representatives of various tribal organizations, Chairman spoke in brief about the agenda of the meeting.

Chairman informed that the Assam Legislative Assembly has on 5th August, 2014 unanimously adopted and approved inclusion of 6(six) communities of Assam. again on 8th April, 2005, Assam Legislative Assembly recommended inclusion of 42 nos. of Tea Tribes and Ex-Tea Garden tribes in the ST (P) list of Assam. Koch Rajbongshi community has enlisted as ST (P) in the year 1996 though ordinance but the ordinance lapsed in 1996.

He informed that RGI and National Commission for ST (NCST) has now cleared proposal for granting Status to the six (6) communities. Accordingly, the Union Cabinet has also approved the decision taken by the committee constituted by Ministry of Home Affairs and process for amendment of the Constitution ST order.

Accordingly, State Govt. has constituted this Committee to examine and make recommendation on quantum of reservation for the six (6) communities, suggested revised quantum for reservation for OBCs in Assam and measures for safeguarding the interest of the existing tribes.

The Committee held their first meeting on 20-01-2019 and decided to hold discussion with all stakeholders in order to do away all apprehension of exciting ST(P) population. Chairman informed that the quantum of reservation for the six communities will be provided by curving out of the existing OBC reservation of 27% and form a separate group of ST(New).

He informed that political rights under the Karbi Anglong Autunomous Council and Dima Hasao Autonomous Council will not be affected as ST(H) are the notified class in the two hill Autonomous Councils.

Similarly, under BTC, all seats will be kept reserved to all ST(P). necessary amendment may be made by notifying ST(P) as the enlisted community for BTC. To accommodate the six (6) communities under ST (New) seat of BTC may be increased.

Similarly, all seats under the six (6) Autonomous Council will be kept reserved for ST(P).

However, the Chairman informed that interest of existing STs will be affected on three (3) issues namely representation in Lok Sabha and assembly seats, Central Govt. jobs and central educational institutions.

Taking part in the discussion, all the representatives expressed their views that the quantum of reservation as envisaged by the Committee of Group of Ministers was acceptable to them provided that rights and privileges of existing tribal populations are safeguard. They also urged upon the Committee for protection of tribal belt and blocks and language culture of the existing ST(P).

After detailed discussion it was decided to hold another round of discussion with the organizations and take up the matter with Central Govt. for further course of action.

Meeting ended with vote of thanks from the chair.

Chairman
Committee of Group of Ministers

Annexure-20

MINUTES OF THE MEETING HELD BY THE COMMITTEE OF GROUP OF MINISTERS WITH **Six Autonomous Councils**

Dated: 26-02-2019

Venue: Conference room, Finance Deptt., Block-F, Ground Floor.

Member present: As per Annexure 1.

The meeting was presided over by Dr. Himanta Biswa Sarma, Minister, Finance, Health & Family Welfare Department etc. and Chairman, Committee of group of Ministers to study the quantum of reservation to six communities demanding ST status.

At the outset, Chairman welcomed all present in the meeting. After introduction by representatives of various tribal organizations, Chairman spoke in brief about the agenda of the meeting.

Chairman informed that the Assam Legislative Assembly has on 5th August, 2014 unanimously adopted and approved inclusion of 6(six) communities of Assam. again on 8th April, 2005, Assam Legislative Assembly recommended inclusion of 42 nos. of Tea Tribes and Ex-Tea Garden tribes in the ST (P) list of Assam. Koch Rajbongshi community has enlisted as ST (P) in the year 1996 though ordinance but the ordinance lapsed in 1996.

He informed that RGI and National Commission for ST (NCST) has now cleared proposal for granting Status to the six (6) communities. Accordingly, the Union Cabinet has also approved the decision taken by the committee constituted by Ministry of Home Affairs and process for amendment of the Constitution ST order.

Accordingly, State Govt. has constituted this Committee to examine and make recommendation on quantum of reservation for the six (6) communities, suggested revised quantum for reservation for OBCs in Assam and measures for safeguarding the interest of the existing tribes.

The Committee held their first meeting on 20-01-2019 and decided to hold discussion with all stakeholders in order to do away all apprehension of exciting ST(P) population. Chairman informed that the quantum of reservation for the six communities will be provided by curving out of the existing OBC reservation of 27% and form a separate group of ST(New).

He informed that political rights under the Karbi Anglong Autunomous Council and Dima Hasao Autonomous Council will not be affected as ST(H) are the notified class in the two hill Autonomous Councils.

Similarly, under BTC, all seats will be kept reserved to all ST(P). necessary amendment may be made by notifying ST(P) as the enlisted community for BTC. To accommodate the six (6) communities under ST (New) seat of BTC may be increased.

Similarly, all seats under the six (6) Autonomous Council will be kept reserved for ST(P).

However, the Chairman informed that interest of existing STs will be affected on three (3) issues namely representation in Lok Sabha and assembly

Taking part in the discussion, the representatives of the six(6) Autonomous Council unanimously suggested the following:

1. The scheduling of six communities in the ST list should be granted only after ensuring safeguard of the rights and privileges of existing Tribes of Assam.
2. Reservation for those six communities should be made as a separate category from the existing Tribes.
3. Theses six communities cannot take part in the constituencies meant for ST in the election of Six Autonomous Council.
4. The existing Tribal Belt and Block should not be affected.
5. Six schedule statuses should be granted to the Mising, Tiwa and Rabha Hasong Autonomous Councils.

After detailed discussion it was decided to hold another round of discuss with the representatives of the Councils and take up with Central Govt. further course of action.

Meeting ended with vote of thanks from the chair.

Chairman
Committee of Group of Ministers

Annexure-IC

MINUTES OF THE MEETING HELD BY THE COMMITTEE OF GROUP OF MINISTERS WITH ***Left over OBC*** *Community*

Dated: 26-02-2019

Venue: Conference room, Finance Deptt., Block-F, Ground Floor.

Member present: As per Annexure 1.

The meeting was presided over by Dr. Himanta Biswa Sarma, Minister, Finance, Health & Family Welfare Department etc. and Chairman, Committee of group of Ministers to study the quantum of reservation to six communities demanding ST status.

At the outset, Chairman welcomed all present in the meeting. After introduction by representatives of various tribal organizations, Chairman spoke in brief about the agenda of the meeting.

Chairman informed that the Assam Legislative Assembly has on 5th August, 2014 unanimously adopted and approved inclusion of 6(six) communities of Assam. again on 8th April, 2005, Assam Legislative Assembly recommended inclusion of 42 nos. of Tea Tribes and Ex-Tea Garden tribes in the ST (P) list of Assam. Koch Rajbongshi community has enlisted as ST (P) in the year 1996 though ordinance but the ordinance lapsed in 1996.

He informed that RGI and National Commission for ST (NCST) has now cleared proposal for granting Status to the six (6) communities. Accordingly, the Union Cabinet has also approved the decision taken by the committee constituted by Ministry of Home Affairs and process for amendment of the Constitution ST order.

Accordingly, State Govt. has constituted this Committee to examine and make recommendation on quantum of reservation for the six (6) communities, suggested revised quantum for reservation for OBCs in Assam and measures for safeguarding the interest of the existing tribes.

The Committee held their first meeting on 20-01-2019 and decided to hold discussion with all stakeholders in order to do away all apprehension of exciting ST(P) population. Chairman informed that the quantum of reservation for the six communities will be provided by curving out of the existing OBC reservation of 27% and form a separate group of ST(New).

He informed that political rights under the Karbi Anglong Autunomous Council and Dima Hasao Autonomous Council will not be affected as ST(H) are the notified class in the two hill Autonomous Councils.

Similarly, under BTC, all seats will be kept reserved to all ST(P). necessary amendment may be made by notifying ST(P) as the enlisted community for BTC. To accommodate the six (6) communities under ST (New) seat of BTC may be increased.

Similarly, all seats under the six (6) Autonomous Council will be kept reserved for ST(P).

However, the Chairman informed that interest of existing STs will be affected on three (3) issues namely representation in Lok Sabha and assembly

Taking part in the discussion the representative, of remaining OBC communities have accepted the condition narrated by the Chairman of the Group of Ministers. However, they demanded the quantum reservation to six communities on the basis of the Population figure and actual percentage of their share of existing 27% OBC reservation. Further, representatives of Nepali, Nath-Yogi, Bishnupriya Manipuri, Manipuri community demanded that State Govt. should also submit proposal for their inclusion in the ST list simultaneously.

After detailed discussion it was decided to hold another round of discussion with the organization of the Chutia community and take up with Central Govt. for further course of action.

Meeting ended with vote of thanks from the chair.

Chairman

Committee of Group of Ministers